

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**E.P. NO. 04 OF 2018 IN**  
**APPEAL NO. 343 OF 2016**

**Dated: 5<sup>th</sup> March, 2019**

**Present : Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Balarch Renewable Energy Pvt Ltd. ... Petitioner (s)**

**Vs.**

**Haryana Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Petitioner (s) : Mr. Anand K. Ganesan  
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Nishant Ahlawat R-1  
Mr. Aditya Singh R-2

**ORDER**

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant prays for an extension of another three weeks to enable him to comply with the Order dated 20.12.2018 of this Tribunal.

Submission of the counsel for the Appellant, as stated above, is placed on record.

Another three weeks time is extended to the counsel for the Appellant to enable him to comply with the Order dated 20.12.2019 of this Tribunal, as requested. He is permitted to do the needful on or before 25.03.2019.

List the matter on **27.03.2019** as agreed by the counsel appearing for both the sides.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**